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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT

NOTIFICATIONS

The 12th April 1944

No. 7240-S.T.—The following notifications issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 1st April 1944

No. F.22(50)-CS(C)/43—In exercise of the powers conferred by clause (*c*) of sub-section (*1*) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in this Department Notification No. F.S/3/15/44, dated the 8th March 1944, namely :—

In the said notification—

(*i*) for the words 'Bombay Prohibition Area' wherever they occur 'Higher assesment areas in Bombay Province' shall be substituted ; and

(*ii*) in item 20 of Part IV, for the word 'Grade' the word 'Grape' shall be substituted.

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

Bombay, 24th March 1944

No. 1/2(16)/44-CG(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), I hereby direct that the following amendment shall be made in this office Notification No. 1/2(12)/44-CG(CS), dated the 14th February 1944, namely :—

After direction No. (4) the following shall be added as direction No. (5) :—

"(5) Publishers shall allow a discount to Booksellers on all their Indian Publication of not less than 15 per cent on the published price."

C. C. DESAI

Controller General of Civil Supplies

Bombay, 27th March 1944

No. 1/2(17)/44-CG(CS).—In exercise of the powers conferred by clause (*c*) of sub-section (*1*) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to amend the Department of Industries and Civil Supplies Notification No. F.22(58)-CS(C)/44, dated the 29th January 1944, fixing maximum prices of razor blades, as follows :—

For the existing retail selling prices of the brands of razor blades mentioned below, substitute the following revised prices namely :—

		Rs.	as.	p.
Gillet blue packets of 5's	..	1	0	0
Gillet blue packets of 10's	..	2	0	0
Gillot utility or standard packets of 12's		1	8	0
7'O clock packets of 10's ..	..	1	0	0*
Valet packets of 5's ..	..	1	2	0
Valet packets of 10's ..	..	2	4	0

* Up to the end of May 1944 and Re. 0-14-0 from 1st June 1944

Bombay, 28th March 1944

No. 1/2(1)/44-CG(CS).—In exercise of the powers conferred by sub-section (2) of section 10 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is hereby pleased with effect from the 5th April 1944, to prescribe the forms of cash memorandum as in the Schedule below, provided that old unused forms may be used so long as the information prescribed in the forms is also given in the cash memoranda that may be issued.

SCHEDULE

FORM A

(For use by Retailer or in retail transactions)

CASH MEMO.

Dated....................

Name and full address of dealer..

Name and full address of purchaser..

Serial No.	Description of goods, including dimensions and size and quality number or trade mark	Identical item number in Government schedule if price controlled under section 3 of the Ordinance	Quantity sold	Rate	Per	Total price for each item

Total :

(Salesman's signature in full)

FORM B

(For use by Importers or Wholesalers while supplying goods to a dealer)

CASH MEMO.

Dated...................

Name of Importer or Wholesaler and address..

Name of dealer with full address..

Serial No.	Description of goods including dimensions or size and quality or trade mark	Landed cost	Rate	Per	Quantity sold	Rate	Per	Total price for each item

Total :

(Salesman's signature in full)

Note—The seller shall keep a copy of any invoice furnished by him for a period of 12 months after the date of the despatch thereof by him. Similarly the dealer shall keep the original invoice for a period of 12 months from the date of the cash memorandum.

2. Where the seller or purchaser is a broker, the other party to the transactions shall verify the name and address of the broker and make sure that he is a bonafide dealer.

C. C. DESAI

Joint Secretary

Bombay, 25th March 1944

No. 1/2/43-C.G.(C.S.).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943, I hereby direct all dealers in woollen cloth, articles and goods in the towns of Berhampur and Jeypore in the districts of Ganjam and Koraput respectively, in the Province of Orissa, to mark woollen articles exposed or intended for sale with the sale prices, or, where the marking of articles is not feasible, to exhibit on the premises a price-list of articles held by such dealer for sale in accordance with the following instructions, within 15 days of the publication of this order in the official Gazette :—

1. Prices once marked shall not be altered except with the previous consent of the Controller General.

2. Printed or typewritten list in duplicate must be submitted to the Controller General of Civil Supplies. One copy will be returned countersigned which must be displayed in a prominent place in the shop.

3. The prices shall be so marked as to comply with the provisions of the Ordinance.

4. No sale will be refused if a purchaser is willing to purchase an article at the price marked, unless the dealer has good reasons to believe that the purchaser is wanting to purchase the article for sale.

5. The prices will be marked in blue or black ink if the article is of Indian manufacture, and in red ink if the article is of foreign manufacture.

6. This order shall be displayed prominently in the shop preferably as near the seat of the Manager of the shop as possible.

C. C. DESAI
Controller General of Civil Supplies

The 19th April 1944

No. 7620-S. T.—The following amendment (Ordinance No. XII of 1944) to the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

ORDINANCE No. XII OF 1944

AN

ORDINANCE

to amend the Hoarding and Profiteering Prevention Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary to amend the Hoarding and Profiteeting Prevention Ordinance, 1943 (XXXV of 1943), for the purposes hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of india Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance :—

1. *Short title and commencement*—(*1*) This Ordinance may be called the Hoarding and Profiteering Prevention (Amendment) Ordinance, 1944.

(*2*) It shall come into force atonce.

2 *Amendment of section 2, Ordinance XXX V of 1943*—In section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943) (hereinafter referred to as the said Ordinance),—

(*a*) to clause (*d*) the words " and includes an assistant inspector " shall be added ;

(*b*) after clause (*f*) the following clause shall be added, namely :—

" (*g*) the exprfssion " offer for sale " shall be deemed to include a reference to an intimation by a person of the price proposed by him for a sale of an article, made by the publication of a price list, by exposing the article for sale in association with a mark indicating price, by the furnishing of a quotation, or otherwise howsoever. '

3. *Amendment of section 3, Ordinance XXX V of 1943*—To sub-section (*2*) of section 3 of the said Ordinance the words " or for different classss of dealers or producers " shall be added.

4. *Amendment of section 4, Ordinance XXX V of 1943*—(*1*) Section 4 of the said Ordinance shall be renumbered as sub-section (*1*) of the said section, and in the sub-section as so renumbered, in clause (*c*), after the words " offer for sale " the words " or otherwise dispose of " shall be inserted.

(*2*) After sub-section (*1*) as so renumbered the following sub-section shall be added namely :—

" (*2*) Where a dealer or producer disposes of an article by having it sold by auction on his behalf, the auctioneer as well as the dealer or producer shall be to liable the punishment provided by sub-section (*1*) of section 13, if in any such sale there is a contravention of clause (*c*) of sub-section (*1*). "

5. *Amendment of section 6, Ordinance XXX V of 1943*—For sub-sections (*2*) and (*3*) of section 6 of the said Ordinance the following sub-sections shall be substituted, namely :—

" (*2*) For the purposes of this section a consideration is unreasonable if, whether it is exclusively in money or not,—

(*a*) the purchaser is, as a condition of sale, required to purchase at the same time any other article ;

(*b*) where the sale is by a dealer, the consideration exceeds the amount represented by the addition allowed by the normal trade practice in force on the 31st day of August, 1939, to—

(*i*) the landed cost of the article, in the case of an article imported into British India, or, where the article is delivered to the consignee elsewhere than at a port, that cost increased by any charges incurred for freight and octroi or other duties before delivery, or,

(*ii*) the price at which the producer sold the article, in the case of an article which is not imported ;

(*c*) where the sale is by a producer, the consideration exceeds the amount represented by the addition allowed by the normal trade practice in force on the 31st day of August, 1939 to the cost of production :

Provided that, where the addition allowed by such normal trade practice exceeds or is alleged to exceed 20 per cent, the dealer or producer, as the case may be, shall report the fact to the Controller General who may either sanction such addition or, for reasons to be recorded in writing, order its variation ; and, unless such report has been made and the price charged is within the limits approved by the Controller General under this proviso, the dealer or producer, as the case may be, shall be deemed to sell for a consideration which is unreasonable.

(*3*) The Controller General may make or cause to be made a certificate stating the landed cost of any imported article dealt in by a dealer, and shall, on request made by any dealer, grant or cause to be granted to that dealer a certificate stating the landed cost of any such imported article.

(*4*) Where a dealer or producer disposes of an article by having it sold by auction on his behalf, the auctioneer as well as the dealer or producer shall be liable to the penalty provided by sub-section (*1*) of section 13, if in any such sale there is a contravention of sub-section (*1*). "

6. *Insertion of new section 9A in Ordinance XXX V of 1943*—After section 9 of the said Ordinance, the following section shall be inserted namely :—

" 9A. *Power of Controller General to order sale*—The Controller General may, by order in writing, direct any producer or dealer to sell to any specified person any specified article or articles in such quantity, within the limits as to quantity imposed by this Ordinance, as may be specified by the Controller General. "

7 *Amendment of section 11, Ordinance XXX V of 1943*—In section 11 of the said Ordinance, after subsection (*1*), the following sub-section shall be inserted, namely :—

" (*1A*) The Controller General may, by order published in the official Gazette, issue a direction under sub-section (*1*) generally to all dealers in or producers of a particular article or particular articles."

8 *Insertion of new section 13A in Ordinance XXX V of 1943*—After section 13 of the said Ordinance, the following section shall be inserted namely :—

" 13A. *Right of buyer to avoid prohibited transactions or to recover excess price*—(*1*) Where any person has been convicted of the offence specified in sub-section (*1*) of section 6, then,—

(*a*) if the prosecution was in respect of a sale the buyer at that sale and

(*b*) if the prosecution was in respect of a sale or an offer to sell or a disposal otherwise than by sale, the buyer under any sale of similar articles effected at the same or a higher price in the course of that business in contravention of the provisions of sub-section (*1*) of section 6 before the date of the conviction,

may at his option—

(*i*) either treat the sale as void, and recover from the seller, as money received by him for the use of the buyer, any amount paid by the buyer as consideration therefor, or—

(*ii*) affirm the sale but recover as aforesaid to the extent of any loss sustained by him by reason of the contravention, regard being had to any consideration received, or to be received by him for a resale of the articles :

Provided that the buyer shall not be entitled to exercise the right conferred by clause (*i*) if any rights acquired by a third party would be prejudiced thereby, or after the lapse of an unreasonable time from the date of the sale, or unless he tenders the articles to the seller in substantially the same state as that in which they were when the property passed to the buyer.

(2) Any sum recoverable under this section shall be recoverable with interest thereon at the rate of 5 per cent per annum from the date when it was paid.

(3) No person may exercise any right conferred by this section who is himself liable to punishment as an abettor of the contravention in question."

9. *Insertion of new sections 14A, 14B and 14C, in Ordinance XXXV of 1943*—After section 14 of the said Ordinance, the following sections shall be inserted, namely :—

"14A. *Summary trials*—Notwithstanding anything contained in section 260 in Chapter XXII of the Code of Criminal Procedure, 1898 (V of 1898), a Magistrate empowered to act under that section may try any offence punishable under this Ordinance in a summary way under the provisions of that Chapter, unless the District Magistrate directs that the case should not be so tried.

14B. *Special rules of evidence*—(1) In any prosecution for a contravention of the provisions of section 5 the burden of proving that the quantity of an article in the possession of an accused person was not in excess of the limits specified in that section shall lie on the accused person.

(2) In any prosecution for a contravention of the provisions of section 6, when the sale of or offer to sell or disposal of the article in question and the price at which it was made have been proved, then, if it is also proved that such price exceeded by more than 20 per cent the amount specified in sub-clause (*i*) or (*ii*) of clause (*b*) of sub-section (2) of section 6 or in clause (*c*) of that sub-section as the case may be, it shall lie on the accused person to prove that the sale price charged was within the limits approved by the Controller General under the proviso to the said sub-section.

(3) For the purposes of section 6 a certificate signed by or under authority from the Controller General as to the landed cost of any article shall be conclusive evidence of that landed cost.

14C. *Offences by corporations*—If the person contravening any provision of this Ordinance is a company or other body corporate, every director, manager, secretary or other officer or agent thereof shall, unless he proves that the contravention took place without his knowledge or that he exercised all due diligence to prevent such contravention, be deemed to be guilty of such contravention."

10. *Addition of new section 18 to Ordinance XXXV of 1943*—After section 17 of the said Ordinance, the following section shall be added, namely :—

"18. *Exception of certain articles*—The provisions of this Ordinance shall not apply—

(*a*) to the possession or sale of any article intended for export from British India by a person holding an export license for the export of that article ;

(*b*) to the possession or sale of any article by a person discharging a contract entered into with the Central or a Provincial Government where the possession or sale is in pursuance of that contract."

WAVELL
Viceroy and Governor General

The 19th April 1944

No. 7621-S.T.—The following notifications, issued by the Government of India, in the departments of Commerce and Political are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 28th March 1944

No. 149-I.B.—In exercise of the powers conferred by the Indian (Foreign Jurisdiction) Order in Council, 1937, and of all other powers enabling him in this behalf, the Crown Representative is pleased to direct that the following further amendment shall be made in the Administered Areas War Risks (Factories) Insurance Law, 1942, namely :—

After section 16 of the said Law, the following section shall be added, namely :—

"17. *Extension of period of insurance policies*—Where a policy of insurance has been issued under the Scheme in respect of any property insurable under this Law and the prescribed period in respect of which the policy was issued ends on the 31st day of March 1944, the policy shall, notwithstanding anything to the contrary in the policy, be deemed to be extended up to the 31st day of March 1945, and thereafter, if and so often as the Central Government directs that policies issued under the Scheme in British India be further extended to any subsequent date ; and the rate or rates of premium to be payable under the policy during the period ending on the 31st day of March 1945, or during any subsequent period for which it may be extended by virtue of this section shall be such as may be provided in the Scheme."

L. C. L. GRIFFIN
Secretary to His Excellency the Crown Representative

WAR RISKS INSURANCE

New Delhi, 28th March 1944

No. 2-W.R.I.(G)/44-D.—In exercise of the powers conferred by sub-section (3) of section 5 of the War Risks (Goods) Insurance Ordinance, 1940 (No IX of 1940), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 73-W.R.I./42, dated the 14th November 1942, namely :—

To the said notification, the following proviso shall be added, namely :—

"Provided that the premium payable under any policy of insurance issued in respect of Standard Cloth when not owned by the manufacturers thereof shall be at the rate for the time being payable under a policy of insurance issued in respect of goods liable to compulsory insurance under the Ordinance."

S. R. ZAMAN
Joint Secy. to the Govt. of India

The 19th April 1944

No. 7622-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 11th March 1944

No. 475 CS(D) (I)/43—In exercise of the powers conferred by sub-rule (2) of of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendment shall be made in the Drugs Control Order, 1943, namely—

In sub-clause (3) of clause (5) of the said order, after the words "any drug to", the words "the Directorate General of Supply, the Directorate General of the Indian Medical Service, or" shall be inserted.

H. M. PATEL
Joint Secretary to the Government of India

The 19th April 1944

No. 7624-S.T.—The following notification, issued by the Controller General of Civil Supplies is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

GOVERNMENT OF INDIA

The 25th March 1944

No. 1/2/43-CG(CS).—In exercise of the powers conferred upon me by Section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943, I hereby direct all dealers in woollen cloth, articles and goods in the towns of Berhampur and Jeypore in the districts of Ganjam and Koraput respectively in the Province of Orissa, to mark woollen articles exposed or intended for sale with the sale prices, or where the marking of articles is not feasible, to exhibit on the premises a price-list of articles held by such dealer for sale in accordance with the following instructions, within 15 days of the publication of this order in the official Gazette—

1. Prices once marked shall not be altered except with the previous consent of the Controller General.

2. Printed or type-written list in duplicate must be submitted to the Controller General of Civil Supplies. One copy will be returned countersigned which must be displayed in a prominent place in the shop.

3. The prices shall be so marked as to comply with the provisions of the Ordinance.

4. No sale will be refused if a purchaser is willing to purchase an article at the price marked, unless the dealer

has good reasons to believe that the purchaser is wanting to purchase the article for sale.

5. The prices will be marked in the blue or black ink if the article is of Indian manufacture, and in red ink if the article is of foreign manufacture.

6. This order shall be displayed prominently in the shop, preferably as near the seat of the Manager of the shop as possible.

C. C. DESAI
Controller General of Civil Supplies

HOME DEPARTMENT

NOTIFICATIONS

The 12th April 1944

No. 1126-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

The 27th March 1944

No. 44/23/44-Poll.(I)—In exercise of the powers conferred by sub-section (1) of section 5 of the Restriction and Detention Ordinance, 1944 (Ordinance No. III of 1944), the Central Government is pleased to direct that the powers conferred on it by sub-section (4) of section 3 of the said Ordinance shall, in respect of persons detained in a Governor's Province by or under authority derived from the Central Government, be exercisable also by the Provincial Government of that Province.

V. SAHAY
Deputy Secy. to the Govt. of India

The 12th April 1944

No. 1127-C.—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

HOME DEPARTMENT (POLICE)

MISCELLANEOUS

Lucknow, 30th March 1944

No. 599-Z/VIII-634-44—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code, the Governor is pleased to declare the book in Hindi entitled "Parole Par" (pages 160) written by Vrajendra Nath Gaur, printed by Manna Lal Tewari at the Shukla Printing Press, Lucknow and published by Sewak Ram Nagar, Shivaji Book Depot, Lucknow, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from, the said document, forfeited to His Majesty, on the ground that the said book contains matter the publication of which is punishable under section 124-A of the Indian Penal Code.

By order
D. S. BARRON
Secretary

LAW DEPARTMENT

NOTIFICATION

The 14th April 1944

No. 1667-L.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 28th March 1944

No. 2-W.R.I.(G.)/44-D.—In exercise of the powers conferred by sub-section (3) of section 5 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 73-W.R.I./42, dated the 14th November 1942, namely:—

To the said notification, the following proviso shall be added, namely:—

"Provided that the premium payable under any policy of insurance issued in respect of Standard Cloth when not owned by the manufacturers thereof shall be at the rate for the time being payable under a policy of insurance issued in respect of goods liable to compulsory insurance under the Ordinance."

New Delhi, 26th February 1944

No. 6-W.R.I.(G.)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, after entry 36, the following entry shall be inserted, namely:—

"36-A. Hindusthan General Insurance Society Limited."

S. R. ZAMAN
Joint Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 17th April 1944

No. 1701—IIC-19 44-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

COMMERCE—WAR

New Delhi, 29th January 1944

No. 91-C.W. (1)/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, and in supersession of the notification of the Government of India in the Department of Commerce, No. 91-C.W. (1)/43, dated the 6th March 1943, the Central Government is pleased to prohibit the export to any place outside India or to the Tribal areas and Indian States beyond the western and northern boundaries of the North-West Frontier Province of any goods of the description specified in the Schedule annexed, except the following, namely:—

(a) any goods consigned to or destined for the Portuguese possessions in India and intended for use or consumption therein ;

(b) any goods of the description specified in Part E of the said Schedule and consigned to or destined to any part of the British Empire (including Mandated Territories) other than Palestine and Eire ;

(c) any goods of the description specified in Part C of the said Schedule and covered by an export licence issued by the Central Government in the Department of Supply or by any officer authorised by that Department in this behalf ,

(d) any goods of the description specified in Part F of the said Schedule and covered by an export licence issued by the Central Government in the Department of Food or by an officer authorised by that Department in this behalf ;

(e) any goods of the description specified in Part B, D, E or G of the said Schedule and covered by an export licence issued by or under the orders of the Export Trade Controller appointed in this behalf by the Central Government ;

(f) any goods constituting the stores or equipment of an outgoing vessel or conveyance, or the *bona fide* personal effects of the crew of or of the passengers in, such vessel or conveyance ;

(g) any goods transhipped at a port in British India ;

(h) any goods exported under the orders of Naval, Military or Air Force Authorities for Naval, Military or Air Force requirements ;

(i) any goods exported under the orders of the Central Government or such officers as may be appointed by the Central Government in this behalf ;

(j) any goods covered by an Open General Licence issued by the Central Government ;

(k) any goods required by persons residing or having their business in the Tribal areas and Indian States beyond the western and northern boundaries of the North-West Frontier Province for personal use or for use in the ordinary course of their business.

SCHEDULE

PART A

(No licence issued)

1. Agar-agar.
2. Arms, Ammunition and Military stores (including explosives and fulminate of mercury), other than those covered by licences issued under Indian Arms Act.
3. Asbestos and manufactures thereof.
4. Asbestos cement.
5. Belting for machinery—
(i) of cotton,
(ii) of hair, and
(iii) of leather.
6. Candles of all kinds.

7. Casein.

8. Chemicals and chemical preparations, the following:—

(i) Acetone,
(ii) Acid Acetic,
(iii) Acid Formic,
(iv) Acid Stearic,
(v) Aluminium oxide,
(vi) Ammonium sulphate, Potassium nitrate and other chemical manures not specified,
(vii) Aniline and alkylated aniline,
(viii) Calcium acetate (acetate of lime),
(ix) Calcium carbide,
(x) Chlorinated hydrocarbons,
(xi) Chrome alum,
(xii) Dimethyl sulphate,
(xiii) Disinfectants, all sorts,
(xiv) Ethyl alcohol or rectified spirit of any proof degree; methylated or denatured or mineralised spirits,
(xv) Lithopone and Cadmium Lithopone,
(xvi) Naphthalene,
(xvii) Phosphorus,
(xviii) Potassium bichromate,
(xix) Salts and other compounds of mercury,
(xx) Sodium bichromate,
(xxi) Sodium hydrosulphite,
(xxii) Sodium nitrite, and
(xxiii) Toluol (Toluene).

9. Cinematograph films, not exposed.

10. Clocks, watches and parts thereof.

11. Cutlery, all sorts; Razors and razor blades.

12. Drugs and medicines, the following:—

(i) Acidum Acetylsalicylicum, Acidum Boricum, Acidum Citricum, Acidum Cresylicum, Acidum Mandelicum, Acidum Nicotinicum, Acidum Salicylicum, Acidum Tannicum, Acidum Tartaricum, Acriflavina, Aether, Aether Anaestheticus, Aethylis Chloridum, Aethyl Morphianae Hydrochloridum, Ammonii Carbonas, Amylis Nitris, Antimonii et Potassii Tartras, Antimonii et Sodii Tartras, Antimonii Trichloridum, Antrypol, Arsenii Trioxidum, Argentoproteinum, Argentoproteinum Mite, Atropinae Sulphas, Barbitonum, Barbitonum Solubile, Benzonium, Benzylis Benzoas, Bismuth salts, Bismuthum Praecipitatum, Borax, Brilliant Green, Camphor, crude and refined, Carbonei Tetrachloridum, Chiniofonum, Chlorocresol, Chloroformum, Cinchona Bark and powder, Cocaina and its salts, Creosotum, Cresol, Cupri Sulphas, Dextrosum, Digoxin, Emetina and its salts, Ergota Praeparata and preparations thereof, Ferri et Quininae Citras, Ferri Sulphas, Fluoresceinum Solubile, Hexamina Hexobarbitonum, Hexobarbitonum Solubile, Histaminae Phosphas Acidus, Homatropinae Hydrobromidum, Hyoscina and its salts, Insulinum, Insulinum Protaminatum *cum* Zinco, Ipecacuanha, Liquor Cresol Saponatus, Mapharside, Menthol, Mepacrinae Hydrochloridum, Mepacrinae Methanosulphonas, Mersalylum, Neoarsphenamina, Nikethamidum, Pamaquin, Paraffinum Liquidum, Paraffinum Molle, Paraldehydum, Paris Green, Pentothol Sodium, Percaine, Phenol, Phenobarbitonum, Phenobarbitonum Solubile, Phenolphthaleinum, Planocaine-T, Potassii Bromidum, Potassii Iodidum, Potassii Permanganas, Procainae Hydrochloridum, Quinina and its salts, Quinidina and its salts, Saccharinum, Sodii Bromidum, Sodii Citras, Sodii Chloras, Sodii Iodidum, Sodii Phosphas Acidus, Sodii Salicylas Sulphadiazinum, Sulphaguanidinum, Sulphapyridinum, Sulphathiazolum, Sulphonamide preparations (*e.g.* Sulphanilamide, Soluseptasine, etc.), Totaquina, Tryparsamidum, Zinci Oxidum (B.P.), Zinci Sulphas.

(ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Marks preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

13. Dyestuffs, the following:—

(i) Synthetic dyestuffs including coal tar derivatives used in any dyeing process, and

(ii) Natural indigo.

14. Glass bottles of crown cork pattern, empty or when in use as containers.

15. Glass substitute.

16. Gums and resins, the following:—

(i) Gum Benzoin.
(ii) Rosin.

17. Hides, the following:—

(i) Wet salted cow hides (trimmed according to trade custom) from 13 lb. to 28 lb.

(ii) Dry salted cow hides, other than those known as Daccas, from 9 lb. upwards.

(iii) Dry (arsenicated or otherwise) framed cow hides from 6 lb. upwards.

(iv) Buffalo hides, kattais or buffalo calves, all sorts.

(v) Hides cut into pieces of any weight or size, other than trimmings (glue pieces).

18. Horse hair and manufactures thereof.

19. Horses and mules.

20. Instruments, Apparatus and Appliances, and parts thereof, the following.—

(i) Cameras,
(ii) Cinematograph equipment,
(iii) Clinical thermometers,
(iv) Electrical installation accessories,
(v) Electrical insulating materials of all sorts,
(vi) Electrical lighting accessories and fittings,
(vii) Electric wires and cables (including telegraph and telephone wires and accessories),
(viii) High tension and low tension control switch gear,
(ix) Optical glass, formed and unformed,
(x) Optical instruments, all sorts, not specified in Part C,
(xi) Surveying instruments and appliances,
(xii) Transmission line equipment,
(xiii) Wireless instruments (including Reception sets), and parts thereof, and
(xiv) X-ray equipment and parts thereof.

21. Kieselguhr.

22. Leather, unwrought, the following:—

(i) All vegetable tanned leather produced from buffalo hides, kattais or buffalo calves other than East India Kips.

(ii) All classes of vegetable tanned leather produced from cow hides or kips weighing 8 lb. or over as hides and 4 lb. or over as hides other than East India Kips.

(iii) All chrome tanned upper leather produced from cow or buffalo hides and having a minimum substance of 1.5 mm. and/or a minimum area of 11 sq. ft. per half hide (side) or 22 sq. ft. per full hide.

(iv) All unwrought leather from buffalo, cow or calf-hide in the form of cut pieces or cut components (leather goods, semi-manufactured).

23. Leather manufactures, the following:—

(i) Men's footwear, all sorts, and component parts thereof.

(ii) Suitcases, bags, attaché cases or other containers made of cow or buffalo hide or leather and component parts thereof.

24. Machinery and millwork, the following:—

(i) Ball and roller bearings, all sorts, and
(ii) Motors, Generators and Transformers.

25. Metals and Ores, the following:—

(i) Antimony,
(ii) Ferro alloys including ferro-chrome, ferro-manganese, ferro-phosphorus, ferro-silicon, ferro-titanium, ferro-tungsten, ferro-vanadium and ferro-molybdenum,
(iii) Magnesium and magnesium alloys,
(iv) Mercury,
(v) Nickel; nickel oxide; nickel ore and matte; nickel alloys,
(vi) Phosphor alloys,
(vii) Tin, wrought and unwrought; tin alloys,
(viii) Zinc or spelter, wrought and unwrought; zinc concentrates, dross and manufacturing residues; zinc alloys, and
(ix) Scrap containing any of the metals or alloys specified in entries (i) to (viii).

26. Paper and pasteboard, all sorts and manufactures thereof; stationery.

27. Printer's and Lithographer's inks.

28. Pulp of wood for paper-making; also rags and other materials for making paper.

29. Pyrethrum flowers, whole or powdered, and extracts of any strength obtained therefrom, also insecticides containing pyrethrum flowers or extract of pyrethrum flowers.

30. Roofing felts and associated joining materials.

31. Small tools, all sorts, and component parts thereof, including—

(i) Metal working tools, hand or machine operated,
(ii) Wood working tools, hand or machine operated,
(iii) Hand tools of all descriptions, and
(iv) Precision and measuring tools and instruments.

32. Spectacle frames, all sorts.

33. Starch, dextrine and farina.

34. Textiles, the following:—
(i) Flax, raw, and
(ii) Flax manufactures.
35. Vessels for inland and harbour navigation (such as launches, boats, barges and dredgers) and component parts and equipment thereof.
36. Vitamin A, its preparations and admixtures.
37. Wood preservatives, the following:—
(i) Coal tar,
(ii) Creosote, and
(iii) Mixtures containing coal tar or creosote.
38. Woollen manufactures including woollen yarn and hosiery.
39. Umbrellas and umbrella fittings.

PART B

(Items controlled by Department of Supply: licences issued by the Export Trade Controller)

1. Bakelite and other synthetic moulding powders.
2. Bacon and ham, not canned or bottled.
3. Drugs crude and refined, both indigenous and imported medicines and medicinal preparations, other than those specified in Parts A and C.
4. Hops.
5. Malt.

PART C

(Licences issued by the Central Government in the Department of Supply or by an officer authorised by that Department in this behalf)

1. Abrasives manufactured, including grinding wheels; emery paper and powder; sand paper.
2. Bitumen.
3. Bristles, pig, and manufactures thereof.
4. Buttons made of bone or horn.
5. Carbonished coconut shell.
6. Cement and manufactures thereof, other than those specified in Part A.
7. Chemicals and chemical preparations, the following:—
(i) Acid Hydrochloric,
(ii) Acid Nitric,
(iii) Acid Oxalic,
(iv) Acid Sulphuric,
(v) Alcohol Methyl,
(vi) Aluminous sulphate (including all forms of alum except chrome alum),
(vii) Ammonia and ammonium compounds other than those included in Part A,
(viii) Barium peroxide,
(ix) Barium sulphate (Barytes),
(x) Bleaching powder and chlorine,
(xi) Calcium Chloride,
(xii) Caustic soda,
(xiii) Cobalt oxide,
(xiv) Gases all sorts, other than those included in Part A,
(xv) Glycerine,
(xvi) Hydrogen peroxide,
(xvii) Iodine,
(xviii) Magnesium sulphate,
(xix) Potassium and Potassium compounds other than those included in Parts A and D,
(xx) Salts and other compounds of arsenic, chromium, copper, lead, molybdenum, nickel, platinum, radium, tin and zinc, other than those included in Part A.
(xxi) Selenium oxide,
(xxii) Sodium bicarbonate,
(xxiii) Sodium carbonate,
(xxiv) Sodium cyanide,
(xxv) Sodium peroxide,
(xxvi) Sodium silicate,
(xxvii) Sodium sulphate,
(xxviii) Sodium sulphide,
(xxix) Sodium thiosulphate,
(xxx) Sulphur, and
(xxxi) Uranium oxide.
8. Cork and cork manufactures.
9. Drugs and medicines, the following:—
(i) Acidum Ascorbicum, Adrenaliæ Hydrochloridum, Ammonii Chloridum, Amylocainæ Hydrochloridum, Aneurinæ Hydrochloridum, Apomorphinæ Hydrochloridum, Argenti Nitras, Barii Sulphas, Belladonnæ Folium, Belladonnæ Radix, Bromethol, Cadmii Iodidum, Caffeina and its salts, Calamina, Calcii Gluconas, Calciferol, Calcii Lactas, Calcii Sulphas Cantharidis, Carbachlolum, Cascara Sagrada and preparations thereof, Chloralis Hydras, Chloroxylenol, Chromii Trioxidum, Chrysarobinum, Codeina and its salts, Creta, Diamorphinæ Hydrochloridum, Digitalin, Ephedrina and its salts, Extractum Filicis Liquidum, Extractum Hepatis Liquidum, Extractum Pituitarii Liquidum, Extractum Suprarenali Corticis, Ferriet Ammonii Citras, Gentian Violet, Glucosum Liquidum, Glycerylis Trinitras, Hyoscyamus, Iodophthaleinum, Iodoxyl, Kaolinum, Liquor Formaldehydi, Liquor Hydrogenii Peroxidum, Magnesii Trisilicas, Methylsulphonas, Morphina and its salts, Nitrogenii Monoxidum, Oestradiol, Oleum Anethi, Oleum Anisi, Oleum Chenapodii, Oelum Euclapti, Oleum Hydnocarpi, Oleum Iorisatum, Oleum Menthæ Piperatæ, Oleum Morrhuae, Oleum Theobromatis, Oleum Vitaminatum, Opium, Oxygenium, Peptonum, Phenacetinum Phenyl Hydrargyri Acetas, Phenyl Hydrargyri Nitras, Physostigminæ and its salts, Pirevan, Polygala Chinensis, plant, extracts and preparations thereof, Potassii Persulphas, Resorcinol, Riboflavin, Santoninum, Soda Lime, Sodii Chloridum, Sodii et Potassii Tartras, Sodii Sulphas Acidus, Spiritus Ammoniæ Aromaticus Stibophenum, Stilboestrol, Strophanthinum, Strychnina and its salts, Sulpharsphenamina, Tetrachlorethylenum, Theobromina et Sodii Salicyles, Theophyllina *cum* Aethylenediamina, Thiodiphenylamina, Thymol, Thyroideum, Tragacanth, Trypan Blue, Urea.
(ii) Any medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.
10. Glass, sheet.
11. Graphite and graphite crucibles.
12. Hydraulic packing.
13. Instruments, apparatus and Appliances, and parts thereof, the following:—
(i) Electrical instruments, apparatus and appliances, all sorts (including accumulators and dry cells, electric fans and accessories and electric lamps), other than those specified in Part A.
(ii) Microscopes,
(iii) Musical instruments and parts thereof,
(iv) Photographic papers, plates and films including those used in X-ray photography but excluding cinema films.
(v) Surgical and veterinary instruments, apparatus, and appliances, including cotton, wood and lint.
(vi) Telegraph and telephone instruments and apparatus.
14. Lamps and parts thereof, the following:—
(i) Gas lamps,
(ii) Hurricane lamps,
(iii) Incandescent oil lamps,
(iv) Oil Lamps, and
(v) Parts of Lamps, all sorts, other than funnels, globes and glass parts covered by item 17 of Part D.
15. Machinery and millwork, including parts thereof, other than those specified in Part A, but including—
(i) machine tools of any description, and
(ii) parts of machinery and millwork which are exported for purposes of repairs or are returned to the manufacturers as defective.
16. Machine Tools of all description and parts thereof.
17. Metals and Ores, the following:—
(i) Aluminium ore, aluminium and aluminium alloys,
(ii) Antimony ore and antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys,
(iii) Arsenic ore and metal,
(iv) Beryl (Beryllium) ore, metal and alloys,
(v) Chrome ore and metal,
(vi) Cobalt ore and metal,
(vii) Copper ores; copper wrought and unwrought; copper plates and sheets; copper wire, drawn; copper alloys,
(viii) Fluorspar,
(ix) Ilmenite and monazite,
(x) Iridium; osmiridium; iridosmine and concentrates containing iridium,
(xi) Iron or steel:—
(a) Pig iron,
(b) High speed Tool Steel in any form,
(c) Die steel of any form,
(d) Steel ingots,
(e) Rolled, forged or cast steel,
(f) Iron castings, and
(g) Tin plate.
(xii) Lead ore; pig lead; lead sheets; lead pipes and tubes; lead alloys,
(xiii) Magnesite,

(*xiv*) Manganese ore and manganese,
(*xv*) Molybdenum and molybdenum ores,
(*xvi*) Platinum, crude and refined; platinum alloys,
(*xvii*) Radium, radium ores and concentrates,
(*xviii*) Silver ore and metal (other than bullion); silver alloys and manufactures,
(*xix*) Strontium,
(*xx*) Tantalum or Columbium (Niobium) ore and metal,
(*xxi*) Tin concentrates and ores,
(*xxii*) Tungsten and tungsten ore (Wolfram),
(*xxiii*) Vanadium and vanadium ores,
(*xxiv*) Zinc ore, and
(*xxv*) Scrap containing any of the metals or alloys specified in entries (*i*) to (*xxiv*).

18. Manufactured articles, not specified elsewhere in this Schedule, made wholly or mainly of any of the metals or alloys specified in item 25 of Part A or in item 17 of this Part; including containers, when not in use as containers or when in use as containers of goods specified in this Part.

(N.B.—*An article shall be deemed to be made mainly of any of the metals or alloys referred to if such metal or alloy constitutes the major part of either the bulk or the value of the article.*)

19. Paints, varnishes and enamels, all sorts, not covered by any other entry in the Part.

20. Patent photographic developers, fixers and photographic materials not otherwise specified.

21. Processing materials for rubber tyres other than steatite and French chalk, not covered by another item in this Part.

22. Rubber manufactures, all sorts, including rubber shoes and canvas shoes with rubber soles.

23. Sera.

24. Textiles, the following:—
(*i*) Hemp, raw, all sorts (Manila, Sisal and Indian hemp, etc.), and manufactures thereof, including twine.

25. Turpentine and pine oil.

26. Vehicles and parts thereof (excluding old scrap parts), the following:—
(*i*) Aircraft and parts of aircraft; special aircraft materials,
(*ii*) Motor vehicles, namely, motor cars, motor cycles and motor omnibuses, vans and lorries and chassis for the same, whether fitted with rubber tyres and tubes or not, and
(*iii*) Parts of motor vehicles, including rubber tyres and tubes and producer gas plants.

27. Wood and timber all sorts, including plywood and other laminated wood but excluding agarwood, firewood and sandalwood; also chests, boxes, crates and other containers made therefrom when exported empty, and parts thereof including shooks.

PART D

(*Items controlled by Department of Commerce; licences issued by the Export Trade Controller*)

1. Apparel, all sorts.
2. Articles made wholly or mainly of plastic materials.
3. Books, printed.
4. Buttons, all sorts, other than those specified in Part C.
5. Bicycles, accessories and parts thereof.
6. Carbons, decolourising and activated.
7. Chemicals and chemical preparations, the following:—
(*i*) Caoutchoucine,
(*ii*) Oleic acid,
(*iii*) Potassium chlorate, and
(*iv*) Pyridine.
8. Coal and coke; charcoal.
9. Coffee.
10. Coir, unmanufactured and manufactured.
11. Containers made wholly or mainly of any of the metals or alloys specified in item 25 of Part A or in item 17 of Part C, when in use as containers of goods other than those specified in Part C.

(N.B.—*An article shall be deemed to be made mainly of any of the metals or alloys referred to, if such metal or alloy constitutes the major part of either the bulk or the value of the article.*)

12. Derris root and powder.
13. Diamonds, precious and semi-precious stones.
14. Domestic earthenware and chinaware.
15. Firewood.
16. Furniture and cabinetware made mainly or wholly of wood.

(N.B.—*Furniture and cabinet-ware made mainly or wholly of iron or any other metal or alloy will be covered by item 17 in Part C.*)

17. Glass and glassware, all sorts, other than those specified in Parts A and C.
18. Glue.
19. Gramophone records.
20. Gums and resins, all sorts, other than those specified in Part A.
21. Hides and skins, tanned or dressed, and leather unwrought, the following:—
(*i*) Chrome tanned leather other than varieties specified in Part A.
(*ii*) East India Kips.
22. Hydraulic brake fluid for automobiles.
23. Kapok.
24. Lac, all sorts; also mixtures containing some form of lac as one of the main ingredients.
25. Leather manufactures, all sorts, not specified in Part A.
26. Manures, other than chemical manures.
27. Matches, all sorts.
28. Mica; articles made mainly or wholly of mica.
29. Oilcakes, all sorts.
30. Oils, the following:—
(*i*) Oils, animal, all sorts,
(*ii*) Oils, essential, all sorts,
(*iii*) Oils, mineral, all sorts (including crude oil, kerosene, fuel oils, lubricating oils, greases, petrol, solvent oils, mineral turpentine, benzine and benzol, but excluding drugs and medicines included in item 12 of Part A and item 9 of Part C), and
(*iv*) Oils, vegetable, non-essential, all sorts, other than those included in item 9 of Part C and item 3 of Part F.
31. Oilseeds, non-essential, all sorts.
32. Perfumed spirits.
33. Pictures, framed.
34. Polishes and compositions for application to leather, metals or wood.
35. Quartz crystals of electrical specification.
36. Rubber, raw; Rubber scrap and waste; Rubber seeds.
37. Silver bullion.
38. Soaps, washing powders and toilet requisites.
39. Steatite and talc, in any form, including French chalk.
40. Tallow and Stearine, all sorts.
41. Tanning substances, all sorts, including myrobalans, gall nuts, wattle bark and extract thereof.
42. Tea and tea seeds.
43. Textiles, the following:—
(*i*) Artificial silk yarn,
(*ii*) Artificial silk manufactures, including mixtures with other textiles or staple fibre,
(*iii*) Cotton manufactures, all sorts (including cotton twist and yarn; piecegoods, hosiery, sewing thread, canvas, mosquito netting and tape),
(*iv*) Cotton, raw, not of Indian origin,
(*v*) Haberdashery and millinery,
(*vi*) Jute raw; jute manufactures,
(*vii*) Silk, raw, cocoons, waste products (including Duppion) and hand reeled,
(*viii*) Silk yarn and manufactures, all sorts (including silk hosiery), and
(*ix*) Wool, raw.
44. Tobacco and tobacco manufactures, the following:—
(*i*) Cigarettes,
(*ii*) Cigars, and
(*iii*) Unmanufactured tobacco including flue cured tobacco.
45. Toys and requisites for games and sports.
46. Ultramarine blue.
47. Waxes of all kinds, including paraffin wax.

PART E

(Items controlled by the Department of Commerce: licences issued by the Export Trade Controller)

1. Animal bladers, guts and casings.
2. Carbon black.
3. Chemicals, and chemical preparations, the following:—
(i) Cholesterol,
(ii) Phthalic acid and derivatives,
(iii) Picric acid, and
(iv) Radon.
4. Fibres for brushes and brooms.
5. Hair of all kinds and manufactures of hair, other than horse hair and manufactures of horse hair.
6. Hides and skins, raw, other than those specified in Part A; furs and fur skins.
7. Hides and skins, tanned or dressed, and leather, unwrought, all sorts, other than those specified in Parts A and D.
8. Metals and Ores, the following:—
(i) Bismuth,
(ii) Cadmium,
(iii) Iron ore,
(iv) Iron pyrites,
(v) Lithium,
(vi) Rutile, Zircon, Kyanite and Sillimanite,
(vii) Titanium metal,
(viii) Thorium, and
(ix) Uranium.
9. Postage stamps.
10. Scrap cinematograph films.
11. Selenium.
12. Textiles, the following:—
(i) Cotton, raw and waste, not specified in Part D,
(ii) Mesta-fibre, and
(iii) Ramie fibre and piecegoods made therefrom
13. Turkey red oil.

PART F

(Licences issued by the Central Government in the Department of Food or by an officer authorised by that Department in this behalf)

1. Liquors, all sorts, other than those specified in Parts A and D.
2. Provisions and Oilman's stores, the following:—
(i) Canned and bottled provisions other than those specified in Part G,
(ii) Ghee and butter,
(iii) Cheese,
(iv) Pickles, and
(v) Chutneys and condiments.
3. Vegetable product, as defined in the Vegetable Product (Excise Duty) Act, 1943 (XI of 1943).

PART G

(Items controlled by the Department of Food: licences issued by the Export Trade Controller)

1. Animals, living, the following:—
(i) Cattle, and
(ii) Poultry.
2. Fish, dried (salted and unsalted).
3. Fodder, bran and pollards.
4. Fruits, nuts and vegetables (including dried, salted or preserved, not canned or bottled).
5. Grain, pulse and flour.
6. Provisions and Oilman's stores, other than those included in Parts B and F, including curry powder containing one or more varieties of spices as ingredients.
7. Provisions canned and bottled, the following:—
(i) Fruit juices and soft drinks.
8. Seeds, other than those specified in Part D, the following:—
(i) Oilseeds, essential, all sorts, and
(ii) Seeds, other than oilseeds, including seed potatoes but excluding rubber seeds and tea seeds.
9. Spices, all sorts.
10. Sugar including molasses."

New Delhi, 25th March 1944

No. 91-C.W. (1)/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-C.W.(1)/44, dated the 29th January 1944, namely:—

(A) In the said notification, for the words "the export to any place outside India or to Tribal areas and Indian States beyond the western and northern boundaries of the North-West Frontier Province of any goods", the following shall be substituted, namely:—

"the export to—
(i) any place outside India, or
(ii) any Tribal area or Indian State beyond the western and northern boundaries of the North-West Frontier Province, or
(iii) any port in an Indian State to the north of Bombay (Port) and south of Karachi,
of any goods".

(B) In the Schedule annexed to the said notification—

I. in Part A, after item 15, the following item shall be inserted, namely:—

"15A. Glue and raw materials for the manufacture of glue, the following:—
(i) Hide fleshings,
(ii) Dry limed hide bellies/splits,
(iii) Dry limed hide cuttings, and
(iv) Bone sinews."

II. in Part B, for the words and brackets "*(Items controlled by Department of Supply: licences issued by the Export Trade Controller.)*", the following shall be substituted, namely:—

"*(Item controlled by the Departments of Supply and Food: licences issued by the Export Trade Controller.)*"

III. in Part D—

(a) item 16 and note thereunder and item 18 shall be omitted.

(b) after item 25, the following item shall be inserted, namely:—

"25A. Manufactures of wood and timber, all sorts, other than those specified in Part C, but including—
(i) Cigarette cases,
(ii) Furniture and cabinetware made mainly or wholly of wood,
(iii) Jewel cases, and
(iv) Shoe lasts.

(N.B.—*Furniture and cabinetware made mainly or wholly of iron or any other metal or alloy will be covered by item 17 in Part C.*)"

Y. N. SUKTHANKAR
Joint Secy. to the Govt. of India

The 19th April 1944

No. 1715—IIC-13/44-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

SALT

New Delhi, 1st April 1944

No. 10-Camp.—In exercise of the powers conferred by sub-section (1), read with clause (XVII) of sub-section (2) of section 37 of the Central Excises and Salt Act, 1944 (I of 1944), the Central Government is pleased to make the following rule, namely :—

RULE

Salt removed from saltpetre refineries in the Punjab, the United Provinces, Bihar, Orissa, Delhi or Ajmer-Merwara is hereby exempted from the duty imposed on salt by section 3 of the Central Excises and Salt Act, 1944 (I of 1944), read with section 2 of the Indian Finance Act, 1944—

(a) in the case of *sitta* (i.e., impure salt unfit for human consumption) to the extent of one rupee and eight annas per standard maund ;

(b) in the case of salt other than *sitta*, to the extent of one rupee and one anna per standard maund.

K. K. CHETTUR
Deputy Secy. to the Govt. of India

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